GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 721 (To be answered on the 17th September 2020)

COMMERCIAL USE OF DRONES

721. SHRI VISHNU DAYAL RAM

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government proposes to grant permission to drones intended for commercial and civilian usage;
- (b) if so, whether there will be centralised monitoring mechanism to ensure that all the procedures are followed and permission taken for flying drones; and
- (c) the details of the mechanism providing a way to monitor how drones collect, use, store and share data?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION
(Shri Hardeep Singh Puri)

- (a) Yes, Sir. Operation of Remotely Piloted Aircraft System (RPAS), commonly known as drones, is regulated by the Aircraft Rules, 1937 and Civil Aviation Requirements (CAR) Section 3, Series X, Part 1 issued by Directorate General of Civil Aviation (DGCA).
- (b) The centralised monitoring mechanism namely Digital Sky Platform seeks to process the various activities pertaining to flying of drones viz issuance of Unique Identification Number (UIN), Unmanned Aircraft Operator Permit (UAOP), day-to-day permissions for the flights of Remotely Piloted Aircraft etc.
- (c) The Digital Sky Platform is at present running on beta version. It seeks to regulate the activities relating to registration of drones and its operators and granting of permission for flying. However, the data collected by the drones during its flight is not monitored by the said platform.
